

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

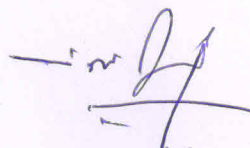
FOR THE ATTENTION OF THE CREDITORS OF
M/S.TIRUPUR SRI SENTHIL COTTON MILLS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s.Tirupur Sri Senthil Cotton Mills Limited
2.	Date of incorporation of corporate debtor	13/07/1996
3.	Authority under which corporate debtor is incorporated / registered	RoC-Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17111TZ1996PLC007516
5.	Address of the registered office and principal office (if any) of corporate debtor	SF No 302, Konathottamandipalayam Village, Tirupur, Tamilnadu – 641687.
6.	Insolvency commencement date in respect of corporate debtor	Date of order: 25/09/2019 Order received on : 28/09/2019
7.	Estimated date of closure of insolvency resolution process	23/03/2020 (180 days from the date of Commencement of Corporate Insolvency Resolution Process).
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kanakkampalayam Chinnasamy Senthilkumar IBBI/IPA-001/IP-P01229/2018-19/12091
9.	Address and e-mail of the interim resolution professional, as registered with the Board	27, 4th Street, Ramaiah Colony West, Ram Nagar, Tirupur -641602 Email: kcsenthilkumarip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	27, 4th Street, Ramaiah Colony West, Ram Nagar, Tirupur -641602 Email: kcsenthilkumarip@gmail.com
11.	Last date for submission of claims	09/10/2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/home/downloads Physical Address: as mentioned in Point No.10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s.Tirupur Sri Senthil Cotton Mills Limited** on **25/09/2019**.

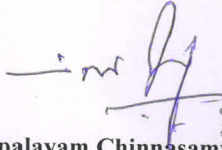
The creditors of **M/s.Tirupur Sri Senthil Cotton Mills Limited**, are hereby called upon to submit their claims with proof on or before **09/10/2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.


30/9/19

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [None] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


30/9/19

Kanakkampalayam Chinnasamy Senthilkumar
Interim Resolution Professional
IBBI/IPA-001/IP-P01229/2018-19/12091

Date: 30.09.2019
Place : Tirupur